

Andhra Pradesh Tahsildars And Deputy Tahsildars (Construction Of References) Act, 1985

15 of 1985

[06 September 1985]

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Andhra Pradesh Tahsildars And Deputy Tahsildars (Construction Of References) Act, 1985

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An Act to provide for the construction of references to Tahsildar or Deputy Tahsildar on the formation of Revenue Mandals.

Whereas Mandals have been formed in accordance with the provisions of the Andhra Pradesh Districts (Formation) Act, 1974 and an officer with the designation of Mandal Revenue Officer has been appointed to each such Mandal;

And whereas the Mandal Revenue Officer is entrusted with the same powers and functions of the Tahsildar and the Deputy Tahsildar in relation to each such Mandal;

And whereas it is necessary to provide for construction of reference to Tahsildar or Deputy Tahsildar in the laws in force in the State;

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Thirty-sixth Year of the Republic of India as follows:-* Received the assent of the Governor on the 5th September, 1985. For Statement of Objects and Reasons, please see the Andhra Pradesh Gazette, Extraordinary, Part IV-A, dated the 12th August, 1985, at page 4.

<u>1.</u> Short title, extent and commencement :-

(1) This Act may be called the Andhra Pradesh Tahsildars and

Deputy Tahsildars (Construction of References) Act, 1985.

(2) It extends to the whole of the State of Andhra Pradesh.

(3) It shall be deemed to have come into force on the 25th May, 1985.

<u>2.</u> Construction of references to Tahsildar, or Deputy Tahsildar :-

In the application of any law, rule, bye-law, regulation, notification, scheme, form or order, any reference by whatever form of words to the Tahsildar, Special Tahsildar, Deputy Tahsildar or Special Deputy Tahsildar, shall, unless the context otherwise requires, be construed as a reference to the Mandal Revenue Officer.

3. Power to remove difficulties :-

(1) If any difficulty arises in giving effect to the provisions of this Act, the Government may make such orders not inconsistent with the provisions of this Act, as appear to them to be necessary or expedient for the purpose of removing the difficulty:

Provided that no such order shall be made after the expiration of two years from the commencement of this Act.

(2) Every order made under this section shall, as soon as may be after it is made, be laid before the Legislative Assembly of the State.

4. Repeal of Ordinance 12 of 1985 :-

The Andhra Pradesh Tahsildars and Deputy Tahsildars (Construction of References) Ordinance, 1985 is hereby repealed.